

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 207**  
**(IB)-570/ND/2023**  
**Invt. Pett. 88/2023**

**IN THE MATTER OF:**

**Ask Trusteeship Services Pvt. Ltd. & Ors. ... Applicant/Petitioner**

**Versus**

**ATS Heights Pvt. Ltd. ... Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 04.01.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Arunav Guha Roy, Adv. Siddharth Jain,  
Adv. Threly Lawrence, Adv Vala Srihitha  
**For the Respondent** : Sr. Adv. P. Nagesh, Adv. Krish Kalra, Adv.  
Shouryaditya  
**For the Intervener** : Sr. Adv. Vijender Ganda with Adv. Sandeep  
Chilana, Adv. Abhullah Tanveer

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**Invt. Petition-88/2023:** Mr. P. Nagesh, Ld. Sr. Counsel appearing for the CD submitted that his briefing counsel has suffered bereavement in his family. Having submitted so, he seeks further opportunity to file reply to Invt. Petition-88/2023. By way of sheer indulgence, further 3 days' time is granted for the purpose. In the meantime, it would also be open to the Ld. Counsel appearing for the FC to file the rejoinder, if any. It is made clear that no further request for adjournment would be entertained on the next date of hearing and the matter would be taken up for disposal.

List on 01.02.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**